

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

m. 12.453/04 for
extension of time to
comply the order.
Copy not served.

Burch

MY
6/8/04

Copy of order dt. 9/8/04
issued to the counsel
for both side

Sh
S.C.
10/8/04

MY
10/8/04

Order dt. 19.07.04.

None appears for the
Applicant. However Mr. B. Dash.
Learned Additional Standing
Counsel is present. Heard him.
List it on 09.08.04 for further
orders.

Vice-Chairman 19/7

Members

9.8.04

None appeared for the applicant
in OA when called. Heard
Shri B. Dash, P.S.C., who has filed
M.A. 453/04 seeking time to
implement the order of this
Tribunal dated 7.5.04. However,
it has been submitted by the
Respondents that in the meanwhile
the applicant has carried the
matter to the Hon'ble High Court
in W.P.(C) No. 5715/04, in which
it has been directed by the
High Court vide order dated
21.5.04 that "any appointment
if made, shall be subject to
the result of the writ petition".
In view of the above, Respondents
are now free to proceed with
the matter as may be directed
by the Hon'ble High Court from
time to time. M.A. 453/04 is
disposed of accordingly.

Vice-Chairman

Members (P)